

Central Administrative Tribunal
Principal Bench, New Delhi.

(24)

CP-277/2002 in
OA-1332/1999

New Delhi this the 26th day of August, 2002.

Hon'ble Dr. A. Vedavalli, Member(J)
Hon'ble Sh. Govindan S. Tampi, Member(A)

1. D.K. Sinha,
S/o I.P. Sinha,
B-596 Bindapur,
DDA Dwarka,
New Delhi-59.
2. M.K. Sinha,
S/o Late Sh. Birendra Kumar,
174, Raj Nagar-I, Gali No.9,
Palam Colony, New Delhi.
3. A.S. Yagnik,
S/o R.S. Yagnik,
H 1/2 Krishna Nagar,
Delhi-51.
4. Ms. Suvashi Kachhap,
W/o A. Kachhap,
J-143, Sarojini Nagar,
New Delhi. Petitioners

(through Sh. Deepak Verma, Advocate)

Versus

1. Sh. K.K. Jaiswal,
Secretary, Deptt. of
Statistics, Sardar Patel
Bhawan, Sansad Marg,
New Delhi.
2. Sh. C.S. Rao,
Secretary, Deptt. of
Expenditure, Ministry of
Finance, North Block,
New Delhi.
3. Sh. Vishu Kumar,
The Executive Director/DDG,
Computer Centre, Deptt. of
Statistics, East Block-X,
R.K. Puram,
New Delhi. Respondents.

(through Sh. Inderjit Singh, proxy for Sh. Rajinder
Nischal, Advocate)

Order (oral)
By Dr. A. Vedavalli, Member(J)

Learned proxy counsel for respondents' counsel.

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submits that the reply/compliance report regarding the Contempt Petition is ready and will be filed during the course of the day and a copy of the same has already been served on the other side.

2. Learned counsel for the petitioners submits that he is satisfied with the said reply/compliance report except that the payment of arrears ~~not~~ have not yet been paid to them. Learned proxy counsel for respondents' counsel has given assurance at the Bar that the arrears will be paid to the petitioners within four weeks from today.

3. Respondents are directed to ensure that the said assurance is implemented strictly within four weeks from today.

4. In view of the above, nothing survives in the CP, the same is dropped. Notices issued to the alleged contemners are discharged.

(Govindan S. Tampli)
Member(A)

A. Vedavalli
(Dr. A. Vedavalli)
Member(J)

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